

NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)  
PRESENT: HON'BLE SHRI RAVIKUMAR DURAISMY- MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 20.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA/200/252/HDB/2017
NAME OF THE COMPANY	Akshya Biotech Private Limited
NAME OF THE PETITIONER(S)	Akshya Biotech Private Limited
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
P Anil Mukherji	Advocate Gri. Retn.	anil@pamadolocater.com 9885314234	P. Anil Mukherji

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Shri P. Anil Mukherji, Learned Counsel for the Applicant.

Parties are directed to file an affidavit regarding cash received / huge cash deposited post demonetization. The Learned Counsel for the Petitioner requested two weeks' time to comply with the objections.

Post the case on 04.12.2017.

Member (T)

Member (J)